

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 19th day July 2000

ORIGINAL APPLICATION No. 696 of 1995.

CORAM:-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C

Hon'ble Mr. S. Deyal, AM

1. Smt. Mamta Yadav aged about 36 years wife of Late Shri Kishan Yadav resident of House No. 428, Masiha Ganj, Jhansi.
2. Satish Yadav aged about 20 years son of Sri Kishan Yadav Resident of 428, Masiha Ganj, Jhansi.

.....Applicants.

(Counsel for the applicants Sri R.K. Nigam, Adv)

Versus.

1. Union of India, through General Manager, Central Railway, Bombay VT.
2. Chief Workshop Manager, Central Railway, Jhansi.
3. Dy. Chief Mechanical Engineer, Central Railway Workshop, Jhansi.

.....Respondents.

(Counsel for the respondents: Sri P Mathur, Adv)

.....Pg (2)



D.R.D.E.R

(By Hon'ble Mr. Justice R.R.K. Trivedi. V.C)

This application has been filed challenging order dated 10 May 1991 by which the husband of applicant No.1 Sri Kishan Yadav was dismissed from service. Against the aforesaid order, appeal was filed by husband ^{before} respondent No.1 on 29 May 1991, which was dismissed by Appellate Authority ^{which has not been challenged} by order dated 12 June 1991. This O.A. has been filed on 21 March 1995, ^{before} ~~by means of~~ appellate order the impugned order was confirmed. In the circumstances ~~as~~ in our opinion this application is not legally maintainable and is also time barred, the application is accordingly rejected. However, the applicant may challenge the appellate order in Revision Under Rule 24 before the Competent Authority which will be considered in accordance with law.

No order as to cost.


Member (A)


Vice Chairman